

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1818
ANSWERED ON 09/03/2026

URBAN INFRASTRUCTURE AND AMRUT PROJECTS IN MAHARASHTRA

1818. SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the status of projects sanctioned under AMRUT and AMRUT 2.0 in cities of the State of Maharashtra;
- (b) the details of funds allocated, released and utilized for water supply, sewerage and drainage works;
- (c) whether any projects have been delayed or revised; and
- (d) further, the steps taken to address issues of project execution, coordination with urban local bodies and quality control and whether additional assistance is proposed to improve urban infrastructure in rapidly growing cities of the State of Maharashtra?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (d): Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), 208 projects worth ₹8011.36 crore were grounded in 43 cities of the State of Maharashtra. As reported by the State on AMRUT portal, works worth ₹7881.18 crore have been physically completed. The State has informed that 21 projects are at implementation stage.

Under AMRUT 2.0, the State Water Action Plans of Maharashtra comprising of 275 projects worth ₹30,079.93 crore (including Operation and Maintenance cost) have been approved in 133 Urban Local Bodies (ULBs). As reported by the State on AMRUT 2.0 portal, works worth ₹8993.47 crore have been physically completed.

Under AMRUT/ AMRUT 2.0 funds are allocated and released State/ UT wise and not sector or project-wise. Under AMRUT, against the committed Central Assistance (CA) of ₹3534.08 crore for projects, ₹3,356.19 crore has been released to the State Government. The State has submitted utilisation certificate of ₹3191.28 crore so far.

Under AMRUT 2.0, the total allocated Central Assistance for the State of Maharashtra is ₹9,310 crore for projects. So far, ₹3014.96 crore has been released/ Mother Sanction issued to the State Government. The State has submitted utilisation certificate/ expended under SNA SPARSH a total of ₹2515.24 crore as on 02.03.2026.

The State has informed that delays in some projects have occurred due to land issues, Model Code of Conduct restrictions, tendering processes, requirement of revised approvals, cost revisions etc. The State Government is regularly monitoring through review meetings at State and city levels, providing technical support to Urban Local Bodies (ULBs), streamlining approval and tender processes, strengthening quality control and third-party inspection mechanisms.

The Mission guidelines have specific provisions for formation of State High Powered Steering Committee (SHPSC) headed by the Chief Secretary of the State, to monitor and supervise the implementation of the scheme at the State/ UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPSC in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. For assessment and monitoring of work done under AMRUT in the States/ UTs, there is a provision of Independent Review and Monitoring Agencies (IRMAs). Also, in order to fast-track the implementation of AMRUT, the progress is periodically reviewed & monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by Ministry of Housing and Urban Affairs (MoHUA) with the States/ UTs & their Urban Local Bodies. There is a dedicated AMRUT 2.0 online portal for tracking the progress and monitoring of projects provided by the States/ UTs.

To give boost to the Urban Infrastructure sector, the Government has approved the scheme of Urban Challenge Fund of ₹1 lakh crore to implement the proposals for 'Cities as Growth Hubs', 'Creative Redevelopment of Cities' and 'Water and Sanitation'. This fund finances up to 25 per cent of the cost of bankable projects with a stipulation that at least 50 per cent of the cost is funded from bonds, bank loans, and Public Private Partnerships.
